BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH

COMPANY SCHEME PETITION NO. 278 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013).

AND

In the matter of Sections 230 to 232 of the Companies Act,2013 and other relevant provisions of the Companies Act,2013.

AND

In the matter of the Scheme of Amalgamation of Wise Trading and Advisory Private Limited with Purvaj Advisors Private Limited and their Respective Shareholders.

Purvaj Advisors Private Limited)
a Company incorporated Under the)
Companies Act, 1956 and having its)
Registered Office at 501 J.M.Chambers,	,)
316 Narshi Natha Street, Masjid Bunder,	
Mumbai 400 009)Petitioner Company

Called for admission:

Mr.Nitin Gutka, Chartered Accountants, for the Petitioner Company.

CORAM: M.K.Shrawat,Hon'ble Member (Judicial) DATE: 20th April,2017.

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on 8th June, 2017.
- 3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated 15th February, 2017 passed by this Tribunal in Company Scheme Application No.132 of 2017, the meeting of the Equity Shareholders was convened and held on Saturday, 25th March, 2017 at 12.30 P.M for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of Wise Trading and Advisory Private



Limited, the Transferor Company with Purvaj Advisors Private Limited, the Transferee Company and their respective shareholders. The Equity Shareholders present in the meeting has unanimously approved the Scheme without any modification. The chairman appointed for the said meeting has filed his report as to the result of the meeting alongwith affidavit with the Tribunal on 3rd April, 2017 which is annexed as **Exhibit 'F'** to the Company Scheme Petition.

- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, and Registrar of Companies Mumbai. Notice was also served on sole Unsecured Creditors of the Petitioner Company.
- 5. At least not less than 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local newspapers, viz. "The Free Press Journal" in English Language and translation thereof in "Navshakti" in Marathi Language, both having circulation in Mumbai.

 $Sd/- \sqrt{17}$ M.K. Shrawat Member (Judicial)